

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3460
ANSWERED ON:24.08.2011
APPOINTMENT ON COMPASSIONATE GROUND
Owaisi Shri Asaduddin

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether under the scheme of compassionate appointment in case of an employee dying in harness, one of his eligible dependents is given a job with the sole objective of providing immediate succor to the family;
- (b) if so, the details thereof alongwith the time span it takes to make such appointment;
- (c) whether the Hon`ble Supreme Court in its recent judgment has held that such appointment should be made without loss of time;
- (d) if so, whether the Government proposes to review the scheme to give the compassionate appointment without loss of time after completing formalities by the job seeker;
- (e) if so, the details thereof and if not, the steps taken or being taken in this regard; and
- (f) the details of various cases pending in the Ministries and Union Territory Government including Lakshadweep?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office .
(SHRIV. NARAYANASAMY)

(a) : Yes, Madam.

(b) : The scheme is regulated in terms of instructions issued vide O.M. No. 14014/6/94-Estt (D) dated 09.10.1998 and as amended from time to time. A time limit of three years has been prescribed for considering compassionate appointment subject to availability of vacancies and other provisions of the scheme.

(c) to (e) : The Hon'ble Supreme Court in its judgment dated 05.04.2011 in Civil Appeal No. 2206 of 2006 in the case of Local Administration Department and Anr. Vs. M. Selvanayagam @ Kumaravelu has observed as under : "8. Ideally, the appointment on compassionate basis should be made without any loss of time but having regard to the delays in the administrative process and several other relevant factors such as the number of already pending claims under the scheme and the availability of vacancies etc. normally the appointment may come after several months or even after two to three years. It is not our intent, nor it is possible to lay down a rigid time limit within which appointment on compassionate grounds must be made but what needs to be emphasized is that such an appointment must have some bearing on the object of the scheme".

The executive instructions regulating the compassionate appointment are in consonance with the object of the scheme.

(f) : Information on details of cases pending for appointment on compassionate ground in various Ministries/Departments/PSUs, is not centrally maintained.